

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3466
ANSWERED ON:16.04.2010
ALLOTMENT OF DDA FLATS
Sinh Dr. Sanjay;Yadav Shri M. Anjan Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether there are instances of the allotment of number of Delhi Development Authority (DDA) flats in the name of a single person by the DDA in contravention of the rules;
- (b) if so, the details thereof;
- (c) whether no action has been taken against the officers of DDA and property dealers responsible for breaking the rules and allotting more than one flat and registering more than one flat on the same name illegally;
- (d) if so, the reaction of the Government thereto; and
- (e) the action taken by the Government in such cases during the last three years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (e): DDA has informed that Eligibility of Allotment is as per Clause-7 of DDA (Management and Disposal of Housing Estates) Regulations, 1968 and whenever any allotment is made, DDA takes an Affidavit from such allottee before giving possession, testifying that he/she or his/her wife/husband or any of his/her dependent relations including children do not own in full or in part on freehold or leasehold basis any residential plot or house in the urban area of Delhi, New Delhi or Delhi Cantt. DDA has further informed that in cases involving false affidavits or concealment of facts, action towards filing of FIR and cancellation of allotment is taken. DDA has also stated that no such case has come to its notice during the last 3 years.